

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:6766
ANSWERED ON:11.05.2005
IMPLEMENTATION OF POST BASED ROSTER
Majhi Shri Parsuram

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether the Government is aware that the interest of the SC/ST employees has been adversely affected after implementation of post based roster in place of vacancy based roster from 1.7.1997;
- (b) if so, whether the Government proposes to bring a Bill against Supreme Court Judgement dated 10.2.1995 during the current Session to give justice to SC/ST employees;
- (c) if so, the details thereof;
- (d) if not, the reasons therefor; and
- (e) the time by when the Bill is likely to be introduced?

Answer

MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS.(SHRI SURESH PACHOURI)

- (a): Representations have been received stating that post based reservation rosters have adversely affected the interests of the Scheduled Castes and Scheduled Tribes.
- (b): No, Sir.
- (c): Does not arise.
- (d): The Supreme Court judgement dated 10.2.1995 that provides for post-based reservation in services has also held that the SC/ST candidates appointed/promoted on their own merit shall not be adjusted against reserved vacancies. It may not be in overall interest of SCs/STs to bring a Bill against the judgement.
- (e): Does not arise.